

IN THE INCOME TAX APPELLATE TRIBUNAL DELHI

(DELHI BENCH 'H' : NEW DELHI)

**BEFORE SH. SHAMIM YAHYA, ACCOUNTANT MEMBER
AND**

SH. ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.1792/Del/2021, A.Y. 2016-17

| | | |
|-----------------------------------------------------------------------------------------|-----|--------------------------------------------------------------------------------------|
| S.D.Technical Services P. Ltd. 1589, Madarsa Road, Kashmere Gate, Delhi-110006 | Vs. | Pr. Commissioner of Income Tax-7, C.R.Building, I.P.Estate New Delhi-110002 |
| (APPELLANT) | | (RESPONDENT) |

| | |
|-------------|-------------------------------------------------------|
| Assessee by | Sh. S. Krishnan and Sh. Aman Deep Mehtra, Advocate |
| Revenue by | Sh. M. Baranwal, CIT(DR) |

| | |
|------------------------|------------|
| Date of hearing: | 20.12.2022 |
| Date of Pronouncement: | 21.12.2022 |

ORDER

PER ANUBHAV SHARMA, JM:

Heard and perused the record.

2. Assessee has preferred this appeal challenging the impugned order of Id. PCIT, Delhi-7 dated 31.03.2021 passed u/s 263 of the Income Tax Act, 1961. It was pointed out by Ld. AR of the assessee/ appellant that vide order dated 08.03.2022, National Faceless Assessment Centre, Delhi while passing order u/s 143(3) r.w.s. 263 of the Act has accepted the submissions of the assessee and completed the assessment accepting the return income itself.

3. In the light of aforesaid, request was made to allow withdrawal of the appeal, the same is allowed and **the appeal of assessee is dismissed** as withdrawn.

Order pronounced in the open court on 21st December, 2022.

Sd/-

**(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

Date:- 21.12.2022

Binita, SR.P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

**(ANUBHAV SHARMA)
JUDICIAL MEMBER**

ASSISTANT REGISTRAR
ITAT, NEW DELHI